- (viii) Regular periodic inspections of the stocks/godowns are to be undertaken by qualified and trained staff including senior officers.
- (ix) The principle of "First in First Out" (FIFO) is to be followed to the extent possible so as to avoid longer storage of foodgrains in godowns.
- (x) Only covered rail wagons are to be used for movement of foodgrains so as to avoid damage during transit.

Audit of accounts

 $\dagger 825.$ SHRI RAM VILAS PASWAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that a corporation or a company has to submit details of its account within six months after the financial year is over under the Companies Act;
- (b) whether it is also a fact that many public sector companies in Bihar have not got their accounts audited during the last many years; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) Yes, Sir.

(b) and (c) There are large number of PSUs who have not filed upto date financial statements, the details thereof are tabulated hereunder:-

	Bihar State PSUs	Central PSUs in Bihar
Number of Companies	71	04
Filed Balance sheet upto 2010	05	02

Corporate Social Responsibility guidelines

826. SHRI A. ELAVARASAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government does not wish to make expenditure on Corporate Social Responsibility (CSR) mandatory but would come out with forward looking flexible CSR guidelines;
 - (b) if so, the details thereof;
- (c) whether Government proposes to include the CSR code in the new Companies Bill; and

[†]Original notice of the question was received in Hindi.

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) Government has released voluntary guidelines on CSR in December, 2009.

(b) to (d) Companies Bill 2011 is under preparation.

Amendments in the Companies Act

- 827. SHRI RAMDAS AGARWAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether fresh changes are likely to be incorporated in the amendments proposed to the Companies Act so as to ensure that corporate houses do not swindle money from hapless public or form multiple layers of subsidiaries to dodge money trail;
 - (b) if so, the details thereof; and
- (c) the steps taken by Government for bringing about transparency in the working of companies and to provide safeguards to investors?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) A new Companies Bill 2011 dealing with all aspects relevant to corporate governance is under preparation.

Misuse of public issue funds by companies

828. PROF. ANIL KUMAR SAHANI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of complaints received against companies involved in misuse of public issue funds;
- (b) the steps taken or proposed to be taken to check misuse of such funds by companies; and
- (c) the names of companies against whom Government has taken action for misusing such funds?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) Such complaints relate to misuse of public issue funds by way of diversion of funds, non-fulfillment of terms and conditions for the completion of the projects as per the time schedule given in the prospectus, non-traceability of the companies and their directors, etc.;

(b) Where any company is found violating the provisions of the Sections 62, 63, 68 and 628 of the Companies Act, 1956, prosecutions are filed against such companies and their officers in default. In case of non-availability of the companies and their directors, FIRs are filed. If